

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

STARRED QUESTION NO:342  
ANSWERED ON:19.12.2011  
DIVERSION OF FOREST LAND  
Lal Shri Kirodi

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether there exists any legal provision for diversion of forest land for non-forest purposes including developmental activities;
- (b) if so, the details thereof;
- (c) whether the Government has received any requests from State Governments/ Non-Governmental Organisations (NGOs) for diversion of forest land for non-forestry purposes during the last three years;
- (d) if so, the details thereof, State-wise; and
- (e) the action taken by the Government in this regard?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 342 BY DR. KIRODILAL MEENA REGARDING 'DIVERSION OF FOREST LAND' DUE FOR REPLY ON 19.12.2011.

(a) & (b) As per the provisions of the Section-2 of the Forest (Conservation) Act, 1980, diversion of forest land for non-forest purposes including developmental activities requires prior approval of the Central Government.

(c) to (e) The Central Government during the last three years (2008 to 2010) received 4,867 proposals for diversion of forest land for non-forest purposes including developmental activities under the Forest (Conservation) Act, 1980. State/Union Territory-wise details, including the current status of these proposals are annexed.